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(Open Court)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 14<sup>th</sup> day of May, 2007.

**ORIGINAL APPLICATION NO. 491 OF 2007**

**HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.  
HON'BLE MR. K.S. MENON, MEMBER- A.**

*Gaya*  
Suresh Dwivedi, S/o Sri ~~Ganga~~ Prasad Dwivedi,  
R/o Vill. & Post- Palhanpur, Distt. Kanpur Dehat.

.....Applicant.

**VE R S U S**

1. Union of India through the Secretary,  
M/o Communication, Post and Telegraph, New Delhi. .
2. Superintendent of Post Offices, Kanpur (Mufassil),  
Division, Kanpur.
3. Chief Post Master General, U.P. Circle,  
Lucknow.
4. Post Master General, Kanpur Region,  
Kanpur.

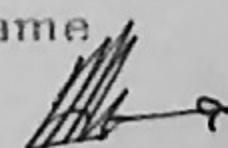
.....Respondents

Present for the Applicant: Sri Anant Vijay  
Counsel for the Respondents: Sri

**ORDER**

**BY HON'BLE MR. ASHOK S. KARAMADI, JM.**

This Original Application has been filed seeking direction to the respondents to consider the candidature of the applicant and to appoint on the post in question. The applicant has stated that he was appointed in the department in the year 1992 and had worked up to 1999 and thereafter his services were terminated. Since there was no vacant post of GDS BPM, he was not asked for any appointment. However, he came



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to know that the post of GDS BPM fallen vacant due to retirement of one Sri Angad Singh . Having regard to his submissions, counsel for the applicant has referred to letter dated 15.01.2007 (Annexure A- 7 to the O.A) and representation dated 16.01.2007 (Annexure A- 8 to the O.A). In view of these facts and circumstances and the material placed on record, the applicant is seeking direction to the respondents to consider and decide his representation.

2. Having regard to the submissions made by the counsel for the applicant and material on record as the representation of the applicant dated 16.01.2007 is pending before the respondents' authorities, therefore, we think it just and proper to direct the respondents to consider and decide the representation dated 16.01.2007 in accordance with law within a period of three months from the date of communication of this order.
3. The O.A is disposed of accordingly with no order as to costs.

*Menon*  
(K. S. MENON)  
MEMBER- A

*A. S. Karamadi*  
(ASHOK S. KARAMADI)  
MEMBER- J.

/Anand/